

OPEN COURT

**CENTRAL ADMINISTRATIVE TRIBUNAL
ALLAHABAD BENCH : ALLAHABAD**

ORIGINAL APPLICATION NO.1179 of 2007

Allahabad, this the 22nd day of January, 2008

Hon'ble Mr. K.S. Menon, Member-A

Raja Ram Diwakar,
S/o Shri Babu Lal,
R/o I-975, Vishwa Bank Coloney,
Barra, District- Kanpur-27.

...Applicant.

(By Advocate : Shri S.K. Bahadur)

Versus

1. Union of India, through Secretary, Ministry of Communication, Department of Posts, New Delhi-110 001.
2. The Director Postal Service, Kanpur Region, Kanpur-208 001.
3. The Senior Superintendent of Post Offices, Kanpur City Division, Kanpur- 208 001.

...Respondents.

(By Advocate : Shri S. Singh)

O R D E R

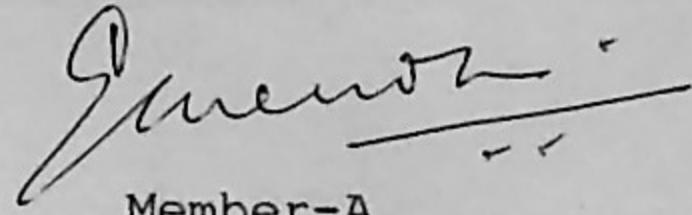
This OA has been filed against the impugned recovery order dated 20.7.2007 passed by respondent No.3 in which penalty of recovery of Rs.75000/- out of which Rs.3000/- from the salary from the month of July 2007 and the balance of Rs.72000/- from the leave encashment of the applicant, has been ordered to be recovered. Learned counsel for the applicant states that leave encashment has not been disposed of and it is withheld as on date. He states that he has filed an appeal against the order of recovery, addressed to Director Postal Services i.e. respondent No.2, vide his appeal dated 21.8.2007, which is still pending with the respondents.

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2. The ~~interest~~^{ende} of justice would be served, if the respondents are directed to dispose of the appeal by a reasoned and speaking order within a period of one month from the date of receipt of certified copy of this order. The respondents are also directed to ensure that no recovery is affected pending disposal of the applicant's appeal.

3. The OA is accordingly disposed of with no order as to costs.


Member-A

RKM/